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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.984/99

DATE OF ORDER : 7.7.1999.

Between :-

MD Shabbir Khan

... Applicant

And

1. The Telecom District Manager,  
Adilabad, Adilabad District.
2. The Sub Divisional Officer, Telecom,  
Adilabad, Adilabad District-504001.
3. The Chief General Magager, Telecom,  
AP Nampally, Hyderabad -500004.

... Respondents

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Counsel for the Applicant : Shri Ch.Jagannatha Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

✓

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri K.Venkateshwar Rao on behalf of Sri Ch.Jagannadha Rao, for the applicant and Sri V.Rajeshwar Rao, for the Respondents.

2. The applicant in this O.A. was engaged as Casual Mazdoor with effect from 1.8.1989 under Respondent No.1 and was disengaged on 31.7.1994. The main contention of the applicant is that he had put in 240 days of service and he should be re-engaged for which he has filed a representation dated 5.12.1998 (Annexure-IV to the OA).

3. This OA is filed for re-engaging him as Casual Mazdoor and to grant him the temporary status.

4. It is not understood why the applicant waited for 4 years after dis-engagement for filing representation dated 5.12.1998. It has to be held that the application is filed belatedly.

However, taking a <sup>Humanitarian</sup> approach, ~~we~~ direct that the applicant should be re-engaged as casual mazdoor if there is <sup>any</sup> need to engage casual mazdoor and also there is work allotted when he is re-engaged, in preference to freshers from open marked as he possess some working knowledge in the Department due to his previous engagement.

*J* *D* ... 3.

5. Accordingly Original Application is disposed of at the admission stage itself. No order as to costs.

B.S.JAI PARAMESHWAR  
(B.S.JAI PARAMESHWAR)  
Member (J)  
7.7.99

R.RANGARAJAN  
(R.RANGARAJAN)  
Member (A)

Dated: 7th July, 1999.  
Dictated in Open Court.

July  
8711.

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1st AND I Ind COURT.

✓ A  
27/7/99.

COPY TO:-

1. HDH NJ

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APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD,

3. HBSJP M(J)

4. D.R. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.  
MEMBER ( ADMIN )

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER ( ADMIN )

THE HON'BLE MR. D. S. JAI PARAMESHWAR:  
MEMBER ( JUDL )

ORDER: Date. 7/7/99

ORDER / JUDGMENT

MR. / RA. / GR. NO

IN

CA. NO. 984/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

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